PROF. MADHU DANDAVATE: wish to draw your attention to the fact that the Business Advisory Committee had decided in the last Session to admit certain Commission's recommendations should re- 3" 1 ceive priority in this Session.

भी हुकम चन्न कछवाच : अध्यक्ष महोत्य दूसरे दिन आया । आप नहीं थे । उत्तर क्लिवाएं। गुजरात में हर रोज गोलियां चल रही हैं, लोग मार जा रहे हैं, वहां कोई सरकार नहीं । वहां कल भी और आज भी भूख हक्ताल पर विद्यार्थी बँठ हैं । यह आंदी-गोली चली हैं। आपकी सरकार यह सब करवा लन सारे देश में विद्यार्थियों का फैलने वाला रही हैं . (इटरप्शंज) में आपसे प्रार्थना करता हां कि उन्नर दिलवाएं। क्या जो घटनाएं वहां घटी है उनकी न्यायिक जांच करवाने के लिए ये तैयार हैं । विधान सभा को भंग करने के लिए तैयार हैं। यह एक गम्भीर विषय हैं। इसकी चर्चा सदन में होनी चाहिए। जल्दी इस पर चर्चा होनी चाहिए।

अध्यक्ष महोदय : एडजर्नमेंट मोशन आप लाए थं इस पर । मैंने उसकी इजाजत दी । च्रीक आपकी नादाद प्री नहीं थी, उसकी आपने वापिस लिया । उस पर मैंने कल कालिंग एटेंशन की इजाजत दी। कल आप नहीं थे। अगले सप्ताह प्रेजीडेंटस एड. रा पर बहस आ रही हैं। मैंने हायरेक्शन दिया है कि जो प्वाइंटस रेज किए गए हैं उनका बहरा का जब जबाब दिया जाय तो इनका भी जवाब दिया जाए।

मामला हैं। गंज लोग गोली से मार जा रहे हैं । प्रदेश की वजह से नहीं आ सके और आज आते स्पष्ट उत्तर आप क्यों नहीं दिलवाते हैं कि ही उत्तर मांगने लगे हैं। विधान सभा भंग करने की घोषणा करेंगे न्यायिक जांच विठाने की बात को ये मानेंगे, जो मारे गए हैं या जरूमी हुए हैं उनके परिवार वालों को उच्चि मुआवजा देंगे और कब इस सारे मामले पर बहस का मौका ये दींगे।

अध्यक्ष महोद्य : मैंने कह तो दिया हैं और आप क्या चाहते हैं ? उलटा हो कर दिखाएं कि घोषणा कर रहे हैं ।

भी हुकम चन्द् कछवाब : रोज लोग गोली से मारे जा रहे हैं।

करी।

भी ह्याम चन्द्र कष्ट्रचाच : हम क्या कर्री । हम पर तो गोली चलाई जा रही हैं। सरकार को नहीं कहते हैं कि वह मेहरबानी करो। धरों items. At least those items like the Sugar में घूस कर लोगों को गोलियों से मारा जा रहा

अध्यक्ष महोत्य : एक दिन एक मसला आया.

भी हक्तम कल कल्याक : लोक सभा के सामने

अध्यक्ष महोदय : सरकार को कह तो दिया हैं। पार्लिमें दरी एफेयर्ज के मिनिस्टर संबंधित मंत्री तक इस बात को पहुंचा देंगी।

श्री हुकम बन्द कछवाब : वह कुछ बौलते ही नहीं हैं।

अध्यक्ष महोदय : पार्लिमें दरी एक्येर्ज मिनिस्टर कैंसे बोल सकते हैं । वह कन्त्रे कर देगे। प्रोसीजर जो हैं उसको फालों तो करना चाहिए। उत्तर नहीं उत्तर प्रदेश हो रहा हैं।

श्री हकम चन्द्र कछनाच : आप भी एंसी बात कहते हैं। आपको तो ऐसे नहीं कहना चाहिए।

अध्यक्ष महोद्य : आप तीन दिन कहां रहे ? श्री हुकम चन्द कछवाच : यह बहुत महत्व का उत्तर प्रदेश में ही तो रहे और कहां रहे । उत्तर

12.15 hrs.

CINEMATOGRAPH (SECOND AMENDMENT) BILL-Contd.

MR. SPEAKER: Now, we take up Cinematograph (Second Amendment) Bill.

Shri Guiral.

THE MINISTER OF INFORMATION आध्वक्ष महोवच : आप भी उन पर मेहलानी AND BROADCASTING (SHRI I. K. GUJRAL): The hon. House will recall

[Shri I. K. GUJRAL]

that in 1965 the Rajya Sabha had passed a resolution asking for setting up of a committee to examine the working of the film censorship law. Accordingly, a Committee was set up under the chairmanship of Mr. Justice Khosla on which, in addition to various other eminent people. Members of Lok Sabha and Rajya Sabha were also represented. The Committee did a very worthwhile work and after years of labour they produced what is now commonly called the Khosla Committee Report and on that basis, the Government examined the law and we have now come before you to amend the censorship law as it was riomulgated in 1952 and later on amended in 1958.

the Censorship, to say least. a negative function. Generally speaking, negative functions are hardly popular. All the same, a variety of considerations, all firmly rooted in the principle of public responsibility, make it necessary for certain negative functions to be operative.

In our Constitution is enshrined the right to freedom as a fundamental right of the people of India. Under Article 19(a) the freedom of speech and expression is guaranteed to all citizens. However, this freedom is limited by certain reasonable restrictions in respect of the interests of the sovereignty and integrity of India, the security of the State, friendly relations with foreign States, public order, decency or morality or in relation to contempt of court, defamation or incitement to an offence, etc. The law of censorship is the instrument of the discharge of public responsibility in respect of ensuring freedom of speech and expression subject to constitutional limitations.

sorship remain fairly constant, several short span of time. factors introduce a variety of variables, that it will not be fair not to That is why, as the demands of soceity the change, the system of censorship has also noticeable.

The salient features of the present Bill which is before the House are that the censorship Board will not be merely an overseeing advisory body as it is at present but will be actually involved in the judging of films, of course, with the assistance of assessors from different disciplines and with different social, cultural and professional background.

The Government propose to entrust the appellate functions to an independent fribunal whose advice will be accepted except in a few cases covered by Article 19(b) of our Constitution.

I may say here that so far as the issue of decency and morality is concerned, the Crovernment, by and large, propose abide by the findings of the appellate Board unless the Government find some very special reasons for intervention The Covernment also has been feeling time to time that the stage come when we should very explicitly express our views regarding the trends about sex and violence in films which have been exhibited of late When I brought into sharp focus the increasing frend of explicit sex and violence, the initial reaction in a section of the film-makers was one of fright and suspicion.

In deference to the strong wishes of this House and the other House and the intense public concern voiced by several public institutions and associations the Central Board of Film Censors had to perform the unhappy task of rigorously enforcing the code and even banning some films, which violated the principles defined in the code. I am glad to sav that on due course within the industry itself voices of teason and responsible objectivity emerged in sonance with our own thinking and the unfortunate disastrous trends now seem to be on the wanc. I appreciate that it Although the general principles of cen- is not easy to switch off the trends in a However I do feel marked improvement which Several producers and directo change as the community keeps on ad- tors are now coming forward to express justing to new norms and new situations. fairly strongly against vulgarity obscenity

and violence and films which had shunned these elements completely as a matter of conscientious choice. are now gradually beginning to succeed at the box-office. I am relieved at this very happy development and through you, Mr. Speaker, I wish to place on record our appreciation for the new role which the leaders of the film industry have assumed to reverse the unfortunate trends. Public opinion is slowly asserting itself. I do feel that public opinion has finally prevailed because no media, especially the media like films. which has a direct social relevance can exist in a vacuum and without being sensitive to public opinion.

I do not want to go at length and amplify or reiterate what I have already said in the past. But I do hope the Members will take interest in this Bill and when I have heard them, I will be able to say more towards the close of this Debate.

But before I sit down I would like to say this that Government on its part will not be content by only relying upon the uegative functions of censorship which as I submitted is inescapable in our circumstances, but would cause meaningful positive intervention in the film scene, which alone can contribute to the revival and regeneration of the Indian films. honourable House is aware of our thinking to set up a Film Council as an apex body with consultative and regulatory role, a National Film Corporation to handle commercial activities in consonance with the broad principles of our film policy, the essence of which is that film is not a mere commercial commodity to be traded in, but an important input into our social and cultural milien.

I do hope that with the proposed amendment Bill we are making our pattern of other Mem censorship meet our needs and also create whole-time conditions which are necessary for the full growth and development of the film substituted.

MR. SPEAKER: Motion Moved:

"That the Bill further to amend the Cinematograph Act, 1952 as passed by Rajya Sabha, be taken into consideration."

Before I proceed with the consideration of the Bill, I have to inform hon. Members that the Foreign Minister has returned from Iran and he will make a statement at 6 ()' clock in the evening, just at the end of the sitting.

There are two hours allotted to this Bill. I request hon. Members to confine themselves to the time limit. Before I call Mr. Hazra, I want to call Mr. Srcekantan Nair; he says he is not well and he wants to go; so I will give him chance now. Shi Sreekantan Nair.

SHRI N. SREEKANTAN NAIR (Quilon): I am very thankful to you, Mr. Speaker, for giving me this opportunity to speak.

I called the attention of the hon. Minister to this Bill moment it was presented to this House and I pointed out how cumbersome it is and how it defeats its own purpose because it is so costly, and there are so many bodies constituted under this new amendment. I said then that the purpose will be defeated. Sir, admire his independence and his appreciation of aesthetic values and his resistence to pressures put in by some top members of his party in such matters.

So far as Censorship Board is concerned it is all right. With regard to the Appellate Tribunal you have got 11 members and you have got the examining committee.

In the very first page of the Bill, there is constitution of an Examining Committee in relation to films; on page 2, for Section 3(a)(i) for the words 'not more than nine other Members', the words 'five other whole-time members and six honorary members' making a total of all shall be substituted. This will make it more costly.

[Shri N. Shreekantan Nair]

Again under 3A, you have provided for seven assessors in each language. means the examining committee is very very costly to Government and it defeats the very purpose which you want to serve. I would have moved a motion for sending the Bill to the Select Committee. But, for want of time, I would only like to bring this to your notice for the consideration and also for the consideration of this House and also the hon. Minister so that this cumbersome procedure may be eliminated as far as possible.

That is all what I want to say.

SHRI N. K. P. SALVE (Botul): Mr. Speaker, Sir, so far as the objects of the Bill are concerned, there would hardly be any contioversy As far as laudability and salutariness of the objects of the Bill are concerned, I entitely agree with the principles enunciated in the Bill. They are in conformity with some of the recommendations of the Khosla Commission.

On reading the report, one would find , that the commission have rendered yeoman service to the film industry by going into great details of the various malaise of the industry and in suggesting remedies to get dard. It would be tutile for me to explain out of the malaise in which it has been it if he does not understand it languishing for decades.

The Bill seeks to revise essentially the set-up of the Central Board of Film Censors so ably pointed out by the very personable and able Minister of Information and Broadcasting. Censorship in the present stage of Indian society is utterly indispensable to maintain certain moral standards for those who go to see and view the motion pictures. We cannot, at son to person. this stage, ever dispense with the censorship of films because we have yet to ensure who are in the show business. And one cannot ever undermine the influence of films on the India society. This is On: media of entertainment which is a very powerful media and it has the largest impact on the social and moral values which govern any open society permitting

hibition of films, produced without State intervention. The impact of the films, particularly, on the younger generation is tremendous. They are at a stage when their mind is still cultivable. It can be cultidirection which could vated in the highly dangerous and pernicious for the future of the country, but, at the same time, may be with proper soil of entertainments, we may be able to hirness the tremendous wealth of the talent that we have in our young men for the emancipation of the lot of the people in this country.

In other words, censorship by itself has an exceedingly important role to play not merely in ensuring moral standards of the people who go to the films but also ensure a proper direction for the younger generation of this country.

SHRI M. C. DAGA (Pali): I want to know what is the moral standard which will be ensured for our younger generation

SHRI N K. P. SALVE: Moral standards those are which moral and standards My learned friend will not be able to undersand the explanation without stan-

PROF. MADHU DANDAVATE: It is like the Holy Roman Empire which was neither Holy nor an Empire.

SHRI N. K. P. SALVE: I shall come to the moral standards a little later.

MR SPEAKER: They differ from per-

SHRI N. K. P. SALVE: I do not want to barter away regut to creation of art for supposed moral standards. But at the same time, rampant licentiousness not be allowed under the name of art; it must not be allowed unduer the name of aesthetics, and it is to that that I am going ex- to address myself.

If one were to see the responsibility of the have censors to ensure that certain moral stan- are dards are maintained in the films and to stating as a puritan; nor am I on orthodox ensure that an improper or immoral direct person; I am liberal in my views and fairly tion is not allowed to be given to the modern in my attitude. . . younger generation who are particularly vulnerable, then one must submit that the performance of the board of film censors attitude. so far has been appallingly dismal. That is the finding of the Khosla Commission. The board of film censors tried to shift the blame on to the industry and the industry tried to shift the blame on them, and other witnesses who came in evidence before the commission tried to blame both the industry and the film censors. It has to be appreciated that in view of the very serious responsibility which this board carries, its failure means a very serious lapse. In fact, today, we find a very unboly effect of these lapses on our younger genaration, and in fact, one would not hesitate in stating that the history of degradation and debasement in the values of life of our vounger generation is in fact the history of tremendous box office success of films, full of excessive sex, intense oreticism and over-abundane of crime. If that is correct, Government cannot escape their own responsibility, because a casual tinkering with a very serious responsibility like film censorship is utterly uncoscionable. This sort of censorship is much worse than rank naked licentiousness. This is what has been happening so far in our country. If one were to see ten box office hits, one would find that nine out of them are such as have violated the entire guiding

Coming to moral standards, I think it pletely violative of so

principles of censorship in letter and

spirt, the one which has not violated the

letter of the guiding principles of censor-

ship, according to which the board was

supposed to act, has violated the spirit of

such principles. If this be the story that

all our box office hits are only those which

violate the norms and principles of censor-

ship, then it is an extremely lamentable

story for which the hon. Minister will have

to answer this House.

said regarding moral standards not something which

MR. SPEAKFR: That is quite a normal

SHRI N. K. P. SALVE: But that certainly does not debar me from expecting certain moral standards in public life, and if we have been seeing the most obnoxious obscenity, vulgarity, and lewdness in the public, we have got to protest against it somewhere some time. I do not know how effective that protest is going to be. If public exhibition of these obscene vulgar films is rampant and has become the order of the day. I submit that we are not poking our nose inside the private affairs of anyone, because I do not want to poke my nose into the private affairs of anyone.

SHRI M. C. DAGA: Can he cite the instance of any film which he calls obscene? Has he seen that film?

SHRI N. K. P. SALVE: I have recently seen a film which is saturated and drapping with juvenile sensualism.

MR. SPEAKER: Shri Daga wants the hon. Member's guidance.

PROF. MADHU DANDAVATE: wants the name of that film so that he can see that.

SHRI N. K. P. SALVF: Prof Dandavate will provide the name. It comes from a genius of producer, who is a friend of He produced a tremendous film 'Joker', it was poetry on celluoids. It had its romance and it had its other entertainment angles and it was an insipid film. But that film flopped. From that he climbed down to this, another film full of absolute sensualism and juvenile infatuation of the most shameless and contagious variety. This film is clearly and commany principles is necessary for me to offer a personal which have been laid down. I just want explanation and submit that whatever I to refer to some of them. Dagaii is a [Shri N. K. P. Salve]

Cinematograph

hard taskmaster. He will ask, next, 'Why do you say the film is violative of general principles?'

These general principles have been enunciated in a Notification issued by the Ministry of Information and Broadcasting, of which the hon. Minister is the head, and he owns the full responsibility for its implementation. It is dated, 6 February, 1960. It lays down principles which, inter alia, are (1) It is not desirable that a film ought to be certified as suitable for public exhibition, either unrestricted or restricted, to adults which (a) deals with crime in such a manner as to depict the modus operandi of criminals. Then says 'which throws the glamour of romance and heroism over criminal characters'. Two criminals indulging in the worst type of juvenile sensualism being glorified-if that is not crime, I really do not know what it would be.

But there is more direct violation, under (b). It says 'deals with vice and immorality in such a manner as to undermine the accepted canons of decency'. A rich parents' minor sons falls in love with a minor girl fairly rich herself, and without there being the slightest semblance of anything sublime and noble in that love, both of them elopeand try to commit suicide. The unfortunate part of it is that they do not die in that scene.

This film is making crores and crores of rupees. The censor has passed it. Why blame the Board of Censors? Why don't you exercise the power of review, if you have the courage? I am addressing this to the Minister. He is one of the very few Ministers who understands his job thoroughly well. He has the courage to take the requisite decision if this film is violative of these principles.

SHRI D. BASUMATARI (Kokrajhar): What is the name of the film?

SHRI M. SATYANARAYAN RAO (Karimnagar): Why does he not say 'Bobby'?

MR. SPEAKER: Mr. Basumatari, you can speak in your own turn whatever your experiences are.

SHRI D. BASUMATARI: Since he has described it and we are tempted by the description, let us know the name of the film.

SHRI N. K. P. SALVF: I am not leading him to any temptation. It does not matter which film it is It is a film of this nature which is making roaring business; whether it is A, B or C does not matter. If I whisper the name of the film into the minister's I will not be surprised if the Minister will say I have seen it half a dozen times'.

Then (c) says 'which deals with the relations between the sexes in such a manner as to depict excessively passionate love scenes, scenes suggestive of immorality'

If these principles were ever applied with a modicum of sincerity, minimal sincerity, while censoring films, I think nine out of ten films would never have been inserted into the projector for public exhibition If at all these principles have been shown any respect, if they have ever been adhered to, they have been adhered to in their breach

It is easy to blame the Board of Film Censors. But what has the Government done about it? Let them today ban a film like this which is having crores worth of business and tomorrow the film industry will come down to its senses. It is your responsibility Why don't you take the responsibility yourself? Why are you browbeaten by the powerful film industry which always says, 'We are a languishing industry, we are a starving industry, we are a famished industry, we are very small people and even the 'black' which we make is niggardly as compared to the 'black' made in any other industry? This is the way they compare themselves. But what is of importance is what influence it has on the teen-age children. The Minister has a son. a handsome young man. Can he imagine what influence it has on his son when he goes and sees that film which has no nobility, no sublimity, about the sort of love making adventure that is depicted there?

I have nothing against a man and a It is our most unfortunate experience that was it. He said that his grivance is that pected, and are ter himself and the Government itself are ponsibility. utterly blind to their own responsibilities and they merrily allow the films to go on exploiting the so me what sex starved Indian society.

Fvery film has a cabaret scene, a cabaret scene with a young lady shown half-nude, and swinging, her bottoms in a very obscene and vulgar manner which goes on. I have yet to see a cabaret in India having that sort of dancing anywhere. We are not living in Paris; this is not Honolulu; this is not copenhagen; we are not a Scandinavian country. In this way you create a sex-starved society. You do not have cabatets in India of that nature. You allow people to witness that sort of cabaret scenes. Will the Minister give an assurance in the House that all these cabaret seen as here after at least wall fall within this censor's banned list and will not be allowed with half-nude lady coming out and dancing and to create a sex-starved society? There are one or two points which main Board will be located at Nagpur. I will be making, and I shall have done.

The Bill contemplates a mechanism for making the Board of Censors more effecit is now, and instead of having casual members who never discharge their duties properly and who absented most of the time whenever three would be drawn from the industry, we the Members of Parliament and the

woman having been in love from the days radicalism has come to mean State capitaof Adam. It will go on till ternity. But I lism and socialism has come to mean sheer refuse to accept sheer carnal lust between bureaucratisation. I hope the Minister will a man and woman, however universal, as give a solemn assurance on the floor of the a matter of public exhibition in the name House that these men-five, six and the of art. An American friend of mine was Chairman-that are drawn will be people telling me, "I have a serious grievance of imagination, people drawn from public against your Indian films." I asked him what life, who have an image, who are rescapable of conscrienthey end with the marriage, as though in tious duty and that it will not be another India after marriage there is no romance Board to accommodate some of the rebetween a man and his own married wife. tiring ICS and IAS officers; and that it is This is what we have allowed our films to not going to be a Board in which some become just because the censors do not dis- yes-men will be sitting, because the Board charge their duties properly and the Minis- has an extremely onerous and delicate res

> Before I conclude, I would like to draw your attention to an extremely important recommendation made by the Khosla Commission. They have sought to keep the Censor Board itself out of the pernicious influence of the film industry. It is good that they have not suggested another Censor Board to censor the presen Board. They have however suggested to remove the Board office from Bombay, Madras and all those places where the corrupt influence is tremendous. I do not find anything in the Bill to remove this from the corrupt influence of Bombay, Calcutta and Madras. 1 have nothing against Bombay, Madras and Calcutta. But the Commission, thorough examination of the entire pros and cons of the matter came to the conclusion that this Board must be located away from these places. One of the places they have suggested in Nagpur. I hope the Minister will give an assurance that the

These are my submissions.

SHRI MANORANJAN HAZRA (Aramtive; they will have one paid Chairman as bagh): Sir, I want to confine myself within the periphery and jurisdiction of this Bill only. At the very outset, I would like themselves to remind the hon. Members of this House films were that in the last budget session the hon. sought to be censored, the Bill contemplates Minister told us that he would bring a that there will be five wholetime members comprehensive Bill in respect of the film and six honorary members, out of which industry. But as ill-luck would have it,

[Shri Maroranjan Hazra]

people of this country do not feel that the Minister has desired to keep his promise. I must say emphatically that this Bill has been brought here not to further the cause of the cine industry or develop the industry as a whole. On the contrary it has been brought here only to tighten the grip of the party in power over the industry by creating a bureaucratic octopus. It is a matter of regret that a pair of chair and a table brings crores of rupees from this industry as amusement, or as entertainment tax at that time. The Government has a moral responsibility to do something for the industry but they are evading their duty. They are creating miniature from a espionage system with regard to this industry

There are five kinds of units over this Firstly, there is the appellate tribunal with 12 persons who will be nominated by the Government Secondly, there will be a board consisting of 11 members out of which five will be wholetimers and six will be hon, members. Only three out of eleven will be taken from the industry. It is needless to say that the remaining eight will have a brute majority over them. Thirdly, there will be an examining committee and fourthly, a revising committee and fifthly, assessors for the regional languages. The work of all these five agencies is almost the same and to some extent is auxiliary. It is just like the police organisation. The assessors are like the TOP's, the examining comittee is the police station, the revising committee is the S.DPo's office the fourth is office of the Superintendent of Police and the Appellate tribunal will be like office of the 1G police. If the Bill had the purpose of safeguarding the soverignty and integrity of India, it would have been drafted in a different way. Nobody will say anything against the safeguarding of the sovereignty and integrity of India. But what has the Minister done? The Minister is going further and that arises suspicion. It is dangerous for this industry. If we go through this Bill, we would find that a provision had been inserted at a place which I want to refer at present.

A provision of the Act says:

"A film shall not be certified as a film free for exhibition outside India if, in the opinion of the authority competent to grant the certificate, the film or any part of it presents, or is likely to present, an erroneous, distorted or misleading image of the social, cultural or political institutions of India, or any part thereof".

The question of the sovereignty and integrity of the country are already there in the previous clause. Then why again, the name of the same, new fetters are being introduced in this Bill? Since there is no definition of this, the competent authority is bound to misuse it. Suppose in a film I insert a scene of several men and women collecting their food from the dustbin, will that be considered a fit film o The competent authority, without having any knowledge of the reality, surely would not certify that film for exhibition abjourt because, according to them, it will blacken the image of India The Minister should think over and over again as to what he is going to do in such circumstan-

In the last budget session I mentioned the problems facing the workers behind the screen like set-makers, light men and other technicians. There is not a single word about them in this Bill. I appeal to the Minister that their grievances should be looked into I would request the hon. Minister to think over these problems and bring a comprehensive Bill in the near future which will cover all the aspects of the film industry, including the problems of the workers and technicians, so that the film industry can flourish.

भी गुलाम चन्द्र हागा (पाली): अध्यक्ष महोद्य, सेन्सरबार्ड की जब में बात सुनता हूं तो मेरे मन को चोट लगती हैं। सेंसर नाम की कोई चीज नहीं रहनी चाहिए। सेंसर क्या हैं? सेंसर का मतलब हैं किसी की अभिव्यक्ति को रोकना। इसलिए गुजराल साहब, आप मेहरबानी करके सन 1974 में सेन्सर वर्ड को हटा दीजिए। साल्व साहब जब बोल रहे थे तो दबी हुई जबान रो बारों कह रहे थे, में उनकी बात को

सम्भ नहीं पाया । यह किसको आब्सीन कहते हैं, किसको मन्दगी कहते हैं? मारल स्टैंडर्ड,स क्या हैं ? श्रांतान जब कुरान की आयरों कोट करता है तब कहता हैं। तो यह सारी बातें बेकार हैं । आपकी खुद की रिपोर्ट हैं। आपके लेखकों ने जो बातों कहीं है" उसपर आप-का ध्यान दिलाना चाहता हूं। सैन्सरबोर्ड ने बड़ा कुठाराघात किया है हमारी एण्डस्टी पर. इमारी अभिव्यक्ति पर, हमारी भावनाओं पर और हमारी कला पर । और यह जो बढ़े. सफीद बालों वाले होते हैं वह ज्यादा जाते हैं देखने के लिए। जो शरीर से कमजीर हो गए हैं वही लोग फिल्में देखने के लिए ज्यादा जाते हैं। एडल्ट्स के लिए जो आपने रखा है उसके लिए म" नहीं कहता लेकिन वयोबद्धां के लिए क्या रोक हैं। इनसे मुभी एक खतरा और भी हैं। जब कभी में फिल्म देखने के लिए जाता द्धं वहां अगर ऋई वयोवद्धध पास में बँठ जाता हैं तो मेरी शामत आ जाती हैं क्यों कि न तो बोल ही सकता हूं और न चूप ही रह सकता हूं। इसलिए या ता इनका पीछ विठाला जारे या इनकी सीट्स रिजर्व हों। वहां पर यही लोग ज्यादा वेखने के लिए जाते हैं । और यहां पर नहीं सका यह किसको कहते हैं । (भवधान) यह कह"रो कि हम इसको बूरा समभते हैं ।म" सार अखबारों म", पत्रिकाओं म" यह पिक्चर्स कहता हूं अपने घर में जो आप काम करते आती हैं। जितने भी अखबार निकलते हैं, म" पढ रहा हुं :

" . . . लीकन वे यह बात समभने म असमर्थ रहे हैं कि फिल्मों में सस्ते-पन को जन्म दोने की सब से बड़ी जिम्मेदारी हमारे सेन्सर बोर्ड पर ही हैं। वर्तमान सैन्सर बोर्ड संवि-धान की परिधि से बाहर जा कर फिल्मों पर ऐसी पानान्दियां लगाता हैं कि इसके अन्तर्गत सच्चे फिल्म-कारों को यथार्थवादी फिल्मों बनाने की गंजाङका बहुत कम रह जाती हैं।"

"सुप्रीम कोर्ट ने जहां फिल्मों पर पूर्व सेंसर-क्रिप को जरूरी माना है वहां यह भी कहा है कि सेंसरीशप संविधान का अतिक्रमण न करे। खोसला समिति ने भी अपनी सिफारिशों में यही कहाथा। इन सब को यह कहने की जरूरत क्यों पड़ी? क्यों कि हमारा वर्तमान सेंसर बोर्ड अंग्रेजों ने अपने राज की यथास्थिति को कायम रखने केलिए बनाया था।... आशा यह थी कि जबतक नदा कोड न बने. सरकार पराने कोड का पालन विलाई से करेगी, सेंसर बोर्ड म स्वतन्त्र व्यवहार करने में समर्थ लोगों को उच्च पद देगी।"

"सैंसर के हाथ में दर्जी का टेप पकड़ा दिया गया है और वे स्क्रीन पर नायि-काओं के कपड़ी नापने का कम करने म व्यस्त हैं ।"

जैसे आप न्यह के लिए कहने लगे तो में समभ हैं उसका ही असर बच्चों पर पहता है, फिल्मों जितने एडवर्टी जर्मन्ट्स होते हैं यह निकलती का कोई असर नहीं होता । फिल्मों का जो हैं । छोटी छोटी फिल्मों की जो रील्स दिखाई असर है वह कुछ घंटों के लिए ही होता हैं। जाती हैं जीकि "फार एडल्ट्स" होती हैं लेकिन 1973 में जो हिन्द्रतान अंक निकला था उसको वह दिखाई जाती हैं तो उसके लिए क्या मुमा-नियत हैं ? यह जो आप आब्सीन की बात कहते हैं उसपर आपकी खोसला कर्मटी ने भी निर्णय दिया हैं। पेज 55 पर खोसला कमेटी की जो फाइंडिरज हैं वह मैं आपके सामने रख रहा

> MR. SPEAKER: You may continue after lunch.

13.00 hrs.

The Lok Sabha adjourned for Lunch

till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch ... But what about your Rules which you at Six Minutes Past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair.]...

CINEMATOGRAPH (SECOND AMEND-MENT) BILL-contd.

MR. DEPUTY-SPEAKER: We will now resume the discussion of the Cinematograph (Second Amendment) Bill. Shri Daga.

SHRI M. C. DAGA (Pali): I quoting from this report of Khosla Committee. On page 147 the says :

> "The Board is criticised for not being a board of censors at because in a large number cases the final decision is arrived at without any member of the Censorship Board having seen tails, it goes on to say. the film. The Board has been categorised as a parking place for Government officials who are due to move from one post to suitable another but for whom jobs cannot be immediately found. The members of the Advisory Panels have been criticised being mostly ill-educated and for not taking sufficient interst censorship. They work in honorary capacity, and for each viewing they are paid a derisory amount of Rs. 10 Board has also been criticised for inconsistency in their various decisions"

So, these are the observations of the Khosla is also said by the Khosla Committee is: Committee and what have you got as certain general principles or norms?

A word about the general principles. The same Khosla Committee says:

"In most countries, there is State censorship . . . Censorship all over the world as tending to become increasingly liberal...There is a growing tendency not to have do tailed rules of censorship but to lay down biefly-worded general principles..."

have framed now? I will quote only from certain portions of the Khosla Committee report and say that this Board is useless...

MR. DEPUTY-SPEAKER: Do think that the Government has not read that report? Why waste the time of the House quoting extensively from it?

SHRI M. C. DAGA: I am quoting from this report. Has the Government implemented their findings?

SHRI N. K. P. SALVE (Betul): He is Committee only giving the Minister the benefit of doubt.

> MR. DEPUTY-SPEAKER: Mr. Daga is a versatile man, he can speak on anything.

SHRI M. C. DAGA: Now, as to the de-

"Under H(ii), details of surgical operations are to be considered objectionable. We find nothing in any law which prohibits such a scene or sequence. It may be necessary to make a film giving details of surgical operations for the benefit of medical students or in order to disseminate knowledge about the advance of medical science. Many more instances of indefensible clogs on the right of freedom of expression contained in the 'Application of General Principles' can be cited".

So, what I want to submit is and which

"It is clear that many of the rules which are at present in force have no legal sanction behind them".

They further say:

"The public taste is best looked after by the public itself..."

MR. DEPUTY SPEAKER: What have you to say? That is the report.

SHRI M. C. DAG 1 · I am supporting these very principles.

कमेटी हैं। एरजीमनिंग फिर रिवाइ जिंग कर्मटी हैं। कितना लम्बा प्रोसीजर आपने बना रखा हैं। कोई टाइम नहीं सुना या देखा गया कि कला के क्षेत्र म" लिमिट कहीं पर नहीं हैं। एरजेनीशन शॉली का सुधार सरकारी फतवों से सम्भव हुआ कमेटी कितना समय लेगी, रिविजन कमेटी कब हैं। लेकिन आप इसको भी सम्भव करके तक रिवाइज कर देगी इसकी कोई टाइम शायद दिखाना चाहते हैं । अब आप मान लें कि लिमिट नहीं हैं। फिर जो सेंसरशिप बोर्ड हैं कहीं पर राइट्स हो रहे हैं और फिल्म में इसके जो में म्बर हैं उनकी क्या क्वालिफिक्शन रायट्स के मामले में एक ऑरत को नंगा किया होगी इसका कुछ पता नहीं हैं। आपने बारह जा रहा हैं तो उस द्रश्य को करी दिखाया जाए ? मैंग्बर रखने की बात कही हैं। यह भी कहा हैं कि ने लिबरल त्यूक के होगे। में तो कहांगा कि गोंसरिशप बोर्ड को ही स्क्रीय करें। अगर स्लंग नहीं कर राकते हैं तो जो रिकोमेंडेशंज हुई हैं उनको तो आप इम्पल्मीट करें। वह भी आप नहीं कर रहे हैं । जो लैंग्थी प्रासीजर आपने रसाहें उसको भी आप न रहा। एरजीमनेशन कर्मेटी. रिवाइजिंग कर्मेटी, एपेलेट ट्रियुनल और बोर्ड ये सब आपने रखे हैं। बोर्ड इटरोल्फ इज निथम बट एन एडवाइजरी करोटी।

I now come to Section to of the present Act . . .

It says: "Notwithstanding anything tained '. . ."

MR. DEPUTY-SPEAKER: I must now ask you to conclude. There is a timelimit. Quoting takes the time of the House. Place conclude.

SHRI M. C. DAGA It says: "Notwithstanding anything contained . . . the Central Government may at any stage call for the record of any proceedings in relation to . . . " etc. You can call record at any time.

विना बोर्ड का डिसिशन हुए एक्शन छ : के तहत आप रिकार्ड को ले सकते हैं। साँसर-शिप बोर्ड को आपने कॉन सी सब पावजे दी हैं। जो लैंग्भी प्रोसीजर आपने रखा है वह आपको नहीं रखना चाहिये

तीन तीन कमीटियां आपने बना रखी हैं । जब सरकार में पहुंच कर हम जैसे लोग मनी नोर्ड हैं। एक रंजन पर सुधार के नाम पर तरह तरह की एक पानीन्द्यां लगाने लगें तो स्थिति निश्चय ही ही चिन्तनीय बन जाती हैं। अब तक यह कभी

> SHRI H. N. MUKERJEE North-Last): Mr. Deputy-Speaker, Sir, I fear this is a futile piece of legislation and I am very sorry that the Minister who has earned the reputation of being acknowledgable person in regard to Cinematography has chosen to bring forward this legislation which might very well have been kept away from Parliament. We have already taken 10 years or so because in 1965 the khosla Committee was appointed and then a long period of gestation has led to the appearance of the Cinematographic legislation. Sir, I do not understand why the Minister with his flamboyant appeal to the country chooses not to apply his mind to the evolution of some kind of a national policy in regard to the production, the exhibition and the distribution of films in this country in a manner which would really be worthwhile.

I see, for instance, something of the mood of the Government and I have no patience with this kind of conduct when I find that nearly a couple of years ago this House had the delectation of having listened to discussions on a Bill moved from the Government Benches regarding the working conditions of workers in cinema industry and that was withdrawn on the plea that it had to be formulated a little differently, and since this time, nearly two years ago, we have been treated to the spectacle of one assurance after another by the Minister in regard to the introduction of the Bill about the conditions of work of those who are producing these [Shri H. N. Mukerlee]

pictures either in the production side or in the exhibition side or in the destribution side.

Nothing has been done in spite of the fact that in the autumn session last year, the Minister himself had sugested that he was going to move this Bill in that very session itself. But, nothing happened in the winter session; nothing has happened also in this session and in this session you would exhibition, distribution and so on and so be ever so busy with your budget. I find forth As a reesult of this transaction, I am that he said in answer to a question on 19th of December, 1973 that the drafting stage is still continuing in regard to this matter. This goes on at a point of time when certain interests-big money interests-Indian as well as foreign, are where was described by Shri Ganesh as a footling for any self-respecting country to whip hand over the administration. There produce films either for herself or for ex- is no doubt about it hibition outside We have seen also foreign interests coming into the picture And Government seems absolutely indifferent in sure of the Metro scandal, the Minister a manner which is, to put it very politely, himself, Mr I K Gujral repeatedly stated egregious I say this because only the in I ok Sabha and in Rajya Sabha that he other day we were told that there is, in was seriously considering the idea of takthis country-this was on 19th of Decem- ing over the Metro cinema; it would have ber, 1973, U.S.Q. No. 5464 in the Lok been a wonderful proposition if the best Sabha-accumulated account on 30th June, 1973 in favour of eight U.S. firms, could have been taken over and run by the to the extent of Rs. 4.973 crores in block (overnment He said repeatedly in this But, nothing has happened from what the Government's answer was on it. The ans wer was 'No'. These funds are there. I wish to point out how big-money operates Only last year, there was a transaction country because a spendal was exposed and Government itself admitted position.

terests by a corruptions transaction in Swit- ernment of India did not have the gump-

zerland to a socalled twiss company which obviously, was through an Indian national who was their stooge, a man called Shiva Shander Gupta. whose name was also mentioned in this House and who was described by Minister of State for Finance, Shri Ganesh. as a person who was evading the clutches of the law. He was put up as the showman The Swiss Corporation took over the interests of MGM Metro, Cinema and its sure that MGM had indirectly transferred its block funds in India in favour of the Guptas and in 1eturn, got some accured amount abroad This man, who has accounts, operating in Switzerland and elsevitiating the entire atmosphere of cinema- person who was escaping from the clutches tographic production, exhibition etc. in this of the law; he goes about, strutting all country. We have heard about the tone over the place threatening even Members which prevails in the big-money cinema of Parliament who are trying to stand for centres like Bombay and Madias where the rights of the Metro Cinema employees. most of the production is too tinsel and too. He threatens them because he has got a

And when we discovered the full expoof cinema houses in Calcutta and funds by firms which were importing films House and the other House that he was into this country. There was an idea at considering the taking over of that cinema, one time that this could be utilised for but of course, nothing has been done, and producing worthwhile joint-venture films, to make matters worse, with the employees of Metro Cinema trying to get out of the clutches of a criminal, who is evading foreign exchange regulation laws other things, like Shiv Shankar Gupta. when the Metro Cinema employees which cansed an uproar all over the Calcutta got from Calcutta High Court an injunction preventing that man Gupta from operating as the owner of Metro Cinema, The Metro Cinema owned by an Ameri- the Government of India was brought in can Company M G.M., transferred its in- as a party to the application, but the Gov-

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tion to appear in the Calcutta High Court which costs money to the country merely to say what the Minister did say openly in this House and the other House that they were considering taking over the Metro Cinema.

I hear now from the Minister himself that they have dropped the idea of taking over the Metro Cinema because they cannot touch the people in Switzerland; there is a change of ownership of cinemas operating in India from American hands to so-called Swiss hands; the hands have got an Indian agent to operate for them, yet they can do nothing about it, because some hocus-pocus has taken place in Switzerland and the arm of the Government of India cannot extend there. The Government of India has not got the gumption to do a thing. That is why they cannot bring in legislation for the working people in the cinema industry, they cannot do anything to control big money interests, and when big money interests are allied with foreign money, then, of course, the Government shivers in its shoes and cannot do a thing to touch those interests concerned. Covernment is thinking of bringing in legislation to improve the cinema industry by acting in accordance with the modified recommendations of the Khosla Committee. this country, was 'Pather Panchall', direct-It is about time that this nonsense stops. It is about time that this fraud on the country stops It is about time that Goveinment ceases to talk about this kind of thing. The time of Parliament need be wasted over the discussion as to how far the Khosla Committee's recommendations about kissing being permissible cuddling being permissible can be sanctioned by the vote of Parliament; that can be left to other agencies.

If you wish to have my opinion, 1 would cut out this censorship business altogether. The way to operate it is: let Government keep to itself the power of making sure that nothing that is vulgar in the sense of something which goes against er we can give up this kind of exercise a different job of it! This is the criterion

better. The Khosla Committee's report was submitted some time after 1965, and we find Mr. Khosla is busy with a hundred inquiry committees and commissions and in his leisure he produce something and Parliament has to consider it. Stop this nonsense. Go ahead with a sensible policy, and then alone you would be able to do something. I say so because Government comes forward and puts in something about the image of India having to projected properly. Do it in a fundamental manner. Do not continue to work in the mechanical, official, bureaucratic fashion which you have conducted so far. Do not allow your corrupt elements in the Ministry as well as in the administration to be won over by big money interests Indian and foreign, as they have been repeatedly. If there were time for a full discussion, there are people here who know something about the cinema industry and they would be able to tel you all about it. Do not allow this sort of bureaucratic practice to continue, and I say this because they talk about the improvement of the standard of Indian films.

The Indian film which brought laurels to ed by Satyajit Ray, which brought India to the forefront of the world cinema. It was made by Satyajit Ray and it showed the life in our villages in the 1920's, not now; but even so, it was a beautiful story because it was truthful; a true story aesthetically told can be as beautiful as you wish Satyajit Ray told that story in a beautiful fashion. He got the story written by Bibhuti Bhushan Bandyopadhyaya, and he made a wonderful job of it as film.

When it went to the bureaucrats, they said: it shows the poverty of India-and India had two Plans at that point of timeand after the two Plans have been in the picture, to show the poverty of India would the grain of Indian national decency would be a terrible thing and, therefore, add on be allowed in the cinema. But all this to this picture something about the factotalk about puritanical pruning here and ries set up under the First like Year Plan there is sheer abracadabra and the soon- and the Second Five Year Plan and make

[Shri H. N. Mukerjee]

applied by bureauciats who operate under the aegis of the Ministry of Information and Broadcasting. They do not know a thing about the aesthetic aspects of the cinema. They do not have a notion about how the image of this country can be projected. If a scene is there showing the poverty of our people, they say 'Look here, this is something which goes against the Indira Government the Congress Government and all the rest of it' If the truth is told at the same time, the nobility of the people of this country in the midst of the wallowing poverty, that would shine out like stars m the heavens li you do a truthful job of it as a film produces, you can bring out something of the worst aspects of human life and you can show how they coexist with some of the noblest and the most magnificent elenie its of human character

That was why when a Frenchman produced a picture 'Oh Calcutta', they went on making a noise about it. They do that sort of thing But our film masters have the capability in them provided they have a free hand in this matter wonder they cannot do it

I know Mr. Gujral has done a few good jobs. The Poona Institute is working very To some extent, the Film Finance Corporation at least is ready and willing to assist those who come out with original ideas about production and that sort of thing But that is not enough On the contrary, you have to do more if you really mean business.

You know I have said in this House that I have a soft corner for the Minister my patience is exhausted when I find the way in which the working people in cinema industry are treated. When I thing is done to help them When I see was adopted unanimously. that big-moneyed interests who control the production, distribution and exhibition door cuadling or God knows what other sort instance, I find that in Bargalore city,

of thing. I am no puritan, I was reminded of what a 14th century friar had said. He said it in the 14th century and he was a frair and you can imagine the kind of morals he pressed. He 'A young man and a young maiden in a green arbour on a May morning-if God does not forgive them, I will'.

It does not matter two hoots to us. This is a country of sunlight, of sun and rain. a country open to the elements. This is a country of konarak This is a country of khajuraho Nobody in the country is worried about it

So I would cut out this legislation would throw it in the wastepaper basket. khosla report of no khosla report, this is not necessary The Covernment, coming into the picture in an enlightened rational manner, can control this industry in the national interest and look after the working people who are the salt of the Indian earth. on whose toil depends whatever little production you are going to sell abroad You get some pneumatically attractive females to be picturised and you earn some foreign exchange. I would not mind it in the least Go ahead in that manner, but deep down, have a genuine policy. Open more cinemas -You have rung the bell We Jo not get much opportunity to discuss this I hope I am not being ittelevent

MR. DFPUTY-SPFAKFR. Left to myself, I would like to hear more of it

SHRI H N MUKFRIFE that on the 4th April, 1973 we were told in reply to staired question No 605, that the Conference of State Ministers of Information held in December 1972 at New Delhi, attended by all States except Trisee pura, recommended that the States should them working in Tollygunge, Calcutta-I divert a fixed proportion of collections do not know about the Bombay situation; from entertainment tax for promoting the my friends know it better-I see that no- construction of more cinemas, and this

Nothing has been done in minate the scene. I am fed up with this this. We can have so many more c:nemas. petty fogging little legislation about kissing Nothing has been done here also. I-or there are 61 cinemas. On this account, Bombay has 87 while Bombay should have 121 more. Calcutta has 150: could have 210 more. All over the country we could have a larger number cinemas, but they must be run properly.

Go ahead; let the State come into the picture and begin by taking over such a criminal concern as the MGM-Metrohow in the hands of an Indian stooge. Get a national sector in so far as cinema industry is concerned. Extend your operations; extend colour and other facilities to be used by different areas of the country, and then you will find a genuine advance in cinema duction. Otherwise this legislation proposed is worth nothing at all. It should be thrown into the waste-paper basket,

श्री राम सहाय पांड (राजनदगांव) : उपाध्यक्ष महोदय, में प्रोफेसर हीरोन्द्र मुखर्जी की इस बात से सहमत हुं कि इस विधेयक को अगर और कांम्प्रीहं सिव बनाया जाता, इस के निर्माण के पीछं जिन-जिन लोगों का हाथ है, जिन का श्रम ह, कथाकार ह, कलाकार ह, संगीतकार हैं, मजदूर हैं, उन सब का ध्यान इस मे रखा जाता और एक ऐसा विशेयक आता जिस में कि हमारी कला की ओर कलात्मक सजन करने की जितनी प्रवृतियां हैं उन सब के दर्शन होते तो अधिक अच्छा था। आप कुछ आनर री, कुछ पेड सोंसर बोर्ड के मेम्बर्स बना कर उन से क्या तवक्को रख सकते हैं ? क्या चाहते हैं आप उन से ? खांसला कर्मटी का रेफरेंस देते हुए प्रोफेसर हीर ने मुखर्जी ने कहा और मैं भी उस को दोहराता हुं कि उस काम्प्रीहें सिव रिपोर्ट को सामने रखते हुए उस के बाद जितनी पिक्तर्स प्रोहच्या हुई उन पिक्चर्स को खांसला कमेटी के किमिनल, और सेक्स तथा मोरीलटी आस्पेक्ट मं, कॉन से तराजु में तॉलकर के ए क'टेगरी या यूनिवर्सल करेंटेगरी का सर्टिफिकेट दिया ?

with a population of a little over 12 lakhs, सेंट्रल गवर्नमेंट फाइन एथारिटी होगी अपीलेट एथारिटी के बाद भी यह देखने के लिए कि उस में इंटीबिटी एंड सावर नटी आफ दि कंटी पर कोर्ड विपरीत प्रभाव तो नहीं ण्ड्ला हैं या of उस में अश्लीलता या नंगापन जहां कहीं आएगा उसको हम देहोंगे

> स्चना ऑर प्रसारण मंत्री (श्री आई. की. गाजराल) : देखेंगे नहीं. कार्टगे।

> भी राम सहाथ पांडे : में समकता हूं कि नंगीपन को देखकर के तो आप को जरूर काट देना चाहिए। लीकन आप को यह देखना है कि यह एक सब से बड़ा मीडिया है और संसार में जितने भी चलचित्र गनाने वाले उद्योग हैं हमार' देश का नम्बर शायद उस में तीसरा था चाँभा हाँ . . .

श्री आई. के. गुजराल : टाप पर हाँ, पहला हाँ।

श्री राम सहाय पांडे : अभी हाल में हो गया होगा। तो उस में हमारा पहला नम्बर हैं। अब मुभे ऐसा अनुभव हो रहा था कि एक हिस्सा रोंसर का तो आप ने रख लिया कि सेंसर बोर्ड करेंसे बनेगा, उस के अधिकार करेंसे होंगे, उस के उत्पर एक अपीलेट एथारिटी होगी । उस के बाद केन्द्रीय सरकार होगी। लेकिन यह उसी तरह की नात होगी जैसे हम तुम एक कमरे में बन्द हो जायं और चादी स्त्री जाय वाली बात हैं। इस में कोई चाबी गुम हो नहीं हैं। परग ही नहीं कि चाबी है कहां ? मूल को छोड़ दिया आपने और उपर के हिस्से को पकड़ लिया । मूल में कहां हैं ? कला कहां हैं ? कॉन हैं कलाकार ? सत्यजीत राय के संबंध में होर्रन्त्र मखर्जी ने कहा। बंगाल के निर्मित चित्रों को देख कर क्या हमारे अंदर रफारण नहीं होता ? क्या कला के सजन और निर्माण के प्रति सॉन्ट्य के प्रति, गत्य के प्रति हमारे अंदर की सन्दर भावनाओं का उत्पम नहीं होता ? लेकिन कलकता को छोड़ कर बम्बई और मद्रास आइए जहां केवल किमिनल एक्ट जॉर संक्स के चित्र हमारी तमाम इन्द्रियों को उत्तीजत करने वाले में समभता हूं कि इस वक्त एक सब से बहा प्रावधान, नंगे डांस, ठूंसाठ्रंसी वर्थ-डे. जाने मीडिया मनौरंजन का फिल्म हैं जो कि कामन क्या क्या उसमें वह मंजीते हैं और उस के मैंन तक पद्दंचता हैं। आप ने यह कहा कि पीछे सब से बड़ा किमिनल जो हैं वह डिस्टेन्यिटर

[श्री राम सहाय पांड] एंसे मन्दिर भी बनाए हैं । लंकिन उस सें हुँ जो कहता हैं कि इस को ऐसे सीन थी तब हमारी संस्कृति भवंकती हैं । उस से स्थारी दिल्ली को हिद कर है। पंजाब वाला कहता है संस्कृति पिरोबी हुई हैं। हम उस को ओफल कि हम को ऐसे सीन दो तब पंजाब में बाक्स नहीं कर सकते । लेकिन डिस्ट्रीब्य्टर के कहने हिट करेंगे। यू. पी. का हिस्टीब्यूटर कहता है पर. हाइरेक्टर के कहने पर हम अपनी नायिका को कि पैसे चाहे अधिक ले लो लेकिन हम को ऐसे और एक्सटाज को जो हमारी ही बहने हैं पकड सीन दो व्याजन्नी चवन्नी आर पंसे फॉक्ने वाले. पकड कर और हिला हिला कर नचाएं उन गे हास हांच हाच करने वाले जिस भे कार्तक के लहके करवाएं के करवाएं, यह क्या है ? अभी हमारे जिनकी जैन में गां बाप का पैसा होता है. वह बाद डा कभी सिंह बोले गे. वह कह रहे थे कि हम खर्च कर के वे सिनेमा के अदर आएं चाहें फीस पिक्चर देखने जाते हैं तो पछ लेते हैं पहले कि दीने के लिए पेंसी उनके पास न रहीं। हाथ कासी पिक्चर हाँ, स्टोरी कासी हाँ, कहीं बच्चों की हाय के चक्कर में, धासना के उन्हरीपन के सक्कर साथ बैठ कर देखने मे- लज्जा न ाए । हम में बह जा कर एमी पिक्चर्स को देखते हैं । जानते हैं कि ऐसी पिक्चर देखने बाप और बेटे डीसंसी या इनडिसंसी ये रिलीटिंग टर्म्स हैं । के लिए एमवरीसंग होता है । अब जैसे बंगाल यह बड़ा मृश्किल है कहना कि जिलांट क्या है में बनी हुई पिक्चर्स हैं उन भे भी रोमास और इनिहसेंट क्या हैं। लेकिन हमारी स्स्कृति होता हैं. उन में भी जला हैं। नामना को का पुरातन तत्व या हम जिस ढांचे में पर्ल हैं. अगर आप कलात्मक रूप दें दें नायिका को जिस में बढ़ रहें हैं, मा बाप की संस्कृति की यीद परिधानों से ससजिजा करके सीं दर्धगयी पृष्ठभूमि जो भी है, उस में हमे यह तो देखना बना दे और उस में हमारा उन्दीपन होना हो हैं कि कहीं उस में शूकम्प को नहीं आ रहा हैं तो हमें कोई एतराज नहीं हैं। में उसकी कहीं हाहाकार तो नहीं भच रहा हैं, कही हिस्रेट कहता हुं लेकिन उसके वस्त्र उतारना हमारा समाज तो नहीं हुट रहा है, उस से आपको पता है द्वीपदी के नरत्र को दुश्णासन ने हमारी वित्रूष्ण तो नहीं हो रही हैं। मैंने यूरोप उतारना चाहा और उसको दुर्शोधन की गोद मे में कई जगह ऐसी पिक्चर्स दंखी लेकिन गुभे बँठाने की प्रवत्ति उसकी थी उसकी आज तक एसा लगता है कि उन जिक्चर्रा से वह की समाज ने माफ नही किया। इतना जयन्य कार्य, जनता थक चूकी हैं, उन्न चूकी हैं। आप किसी सार्वजीनक मनोवीन के उस जधन्य गांप को नायिका को निर्वसन करने रो मना कर देवें तो आज भी जनता ने माफ नही किया। हम उस के सॉन्डर्थ को उस के सत्य रूप को जानते हैं कि बैड रम में क्या होता है और जभाइंगे, कला से शंकित करने और भें कहता यह भी जानते हैं कि स्त्री परंप के सम्बन्ध क्या हुं यह जिज्ञासा रहने दीजिये देखने नाले के अदर होते हैं, लेकिन मार्शजनिक रूप से जिस स्त्री कि ऐसा अगर होता तो क्या होता ? आगे को हम बहन कहते हैं. में कहते हैं. कलाकार प्रश्न चिहन उस पर छोड दीजिए। अगर शाप कहते हैं उसकी इस रूप में प्रदर्शित नहीं ने कला को नंगा कर दिया भायक गारियका को करना चाहिए। हमार एसे कलाकार हैं। नंगा कर दिया तो ज्या अच गया ' फिर कछ बचा ही नहीं। फिर कहां है कला, कला की जैसे लक्षा मंगेशकर हैं, उनकी सुरीली आवाज स्जन कहां हैं ? कहां है शिव, फड़ां हैं सत्य. के कारण पिछले 30 सालों से वे "क्वीन आफ कहां हैं सनातन, कहां हैं परम्पराएं ? इस मैंलंडी" बन चुकी हैं, उनकी मधूर आवाज को शरीर को मंगा करने के लिए हो पिमिटिय सुनकर कॉन उन पर गर्व नहीं करेगा। स्टेंज पर जाना पडेगा और अगर क्या को हम श्री सस्योजित रे. के पारिवारिक चिनों को देख सजाएं तो कला और रान्दर वन कर सामने आती कर क्या भारत की कलाकीत गौरवान्वित नहीं हैं। इसारे यहां उस को सजाया गया है और होती हैं, लेकिन बेहा गरक हो इन बम्बई सजा कर के प्रस्तुत किया गरा। हैं। कला को और मद्रास वालो का जो हिंसा और मारकाट कें परिधानों से, वस्त्रों से सगीत से नृत्य रो नाम पर एक पर्वटी एक्साइटमेन्ट करते हैं,

स्थापत्य से मूर्ति से संजीया गया है । हम ने क्योंकि उस फिल्म को बाक्स-आफिस हिट

करना चाहते हैं । आप इन बनाने वालों, हाय- उनकी पार्टी और सरकार के प्रचार के उद्देश्य रेक्टरों और डिस्ट्रीब्ब्टरों को पकड़िये जो से लाया गया है। जहां तक सेन्सर बोर्ड की बात सात हजार सिनेमावरों से बे-इन्सिहा पेंसा है, यह एक सफेद हाथी के समान हैं। बम्बई कमाले हैं। यह तो ऐसा धन्धा है जिस में में फिल्म उद्योगपितयों में इसे ऐसा जकड़ क'श प'सा आता है, उधार का कोई काम नहीं रखा है, सूरा और सुन्दरियों के बीच में, कि हैं और इसमें काम करने वाले कलाकार खुद यह हिल नहीं सकता, इतना अधिक भष्ट हो ब्लॅंक में पैसा लेते हैं और उसके बाद ऐसी गया है कि हर एक व्यक्ति यह कहने को जिन्दगी बसर करते हैं जो हमारी सामान्य तैयार है कि जो अच्छे चित्र हैं, जिनसे लोग जिन्दगी से कहीं दूर हैं, इस तरह की रंगी- शिक्षा ले सकते हैं, जो चरित्र निर्माण कर नियों में वे भूमते रहते हैं।

हमार समाज का एक सार्वभाम रूप हाँ, उसकी इन्टीप्रिटी हैं, यदि हम उसके स्वरूप का निर्माण करना चाहते हैं तो हमें एक काम्प्रीहॅिन्सव बिल लाना पडेगा. इस अथारिटी के बनाने से काम नहीं चलेगा । इस लिये में आप से अनुरोध करता हूं कि आप एक काम्प्री-हीन्सन जिल लाइये।

MR. DEPUTY-SPEAKER: On a subject like this, I can appreciate that one can easily fall a prey to going into the intricacies of nesthetics, philosophy, morality and things of that sort. But the House has allotted only two hours and I do not know what to do; the list of speakers keeps on swelling. Each member seems to be inspired by another, and the field is limitless.

PROF. MADHU DANDAVATE (Rajapur): If this House devotes time only to economics and not to culture and art, it is a sad aspersion on the House.

MR. DEPUTY-SPEAKER: Left to myself. I would prefer to hear more of speeches like that of Professor Hiren Mukerjee. Even if we take one full day, I am sure we can never come to any consensus or agreement on what is morally right and what is morally wrong. I will try to accommodate as many members as possible. But no member should take more than ten minutes.

श्री हुकम चन्द कछावाच (मुरोना): उपाध्यक्ष श्री हुकम चन्द कछवाच: वह उस समय महोदय, गाननीय मंत्री जी जो बिल लंकर आर्थ का फॉरान था । में बतला रहा था-मध्य प्रवेश हैं में इसका विरोध करता हूं, क्योंकि इस में एक घटना घटी-एक लड़का प्लॉट फार्म पर जा

बनाना चाहते हैं, उनसे अनाप-शनाप पैसा पैदा बिल को देखने से ऐसा लगता है कि यह बिल सकते हैं, उन्हें यह बोर्ड अनुमति नहीं देता, लीकन जो चरित्र को गिरात हैं. जो जीवन स्तर को गिराते हैं, उनको प्रोत्साहन देता हैं। यह धारणा आज आम लोगों में फॉल गर्ड हैं।

> पिछले 15 सालों से जो फिल्में बन रही हैं. वडी बेहुदा फिल्में बनी हैं। मंत्री जी इस बात को स्वीकार कराँगे कि जिस प्रकार के पोस्टर आज बाजारों में लगाये जाते हैं. उनमें कितने भददे और नंगे चित्र होते हैं और छोटे छोटे बच्चे उनसे प्रेरणा लेले हैं-- विगडने की जहां तक फिल्मों में दिखाया जाने वाला नंगापन हैं. में आपको एक उदाहरण देता हूं, वह फिल्म आज भी बाजार में चल रही हैं—उसका नाम ह'-प्राण: जाय पर बचन न जाये. उसमें कितना खुला नंगापन हैं, जिसका कोई हिसाब नहीं, इसका लोगों पर क्या असर एहेगा । आज हमारा दावित्व यह है कि लोगों का चरित्र निर्माण हो, लोगों का राष्ट्रीय चरित्र बने, उनके अन्दर देशभिक्त की भावना पैदा हो. उनके अन्दर सामाजिक ज्ञान पेंदा हो, वे देश के हित के बार में सोच सकें। लेकिन आज विद्यार्थी का जीवन क्या हैं—जी पौशाक एक्टर पहनता है, वही विद्याधी पहनता है। एसा लगता है कि देश के नाइयों ने हड़ताल करदी हैं, लड़के लड़कियों के बराबर बाल रखने की कोशिश कर रहें हैं, दोनों को पहचानना मुश्किल हो गया है।

> मी. मध् दण्डवते : राम-कृष्ण के दिनों में भी बाल बड़े रखें जाते थे।

[श्री हुकम चन्द कछवाय]

रहा था. उसको देखकर दसरे लडके ने सीचा कि कोई लड़की जा रही है, उसने आगे बढ़कर उसका चुम्बन ले लिया, लेकिन बाद में पता लगा कि यह लहका था. लहकी नहीं थी। महक कोशिश कर रहे हैं कि लड़िकयों जैसे हों जाय. उनके जैसे बाल और उनके जैसे कपड पहनना चाहते हैं । मैं समभता हूं आपको भी इस किस्म की गलतफहमी होती होगी. बाजारों में आप ने कार में से देखा श्लोगा कि लड़के और लड़की को पहचानना मूरिकल हो गया है, हमारे इस सदन में भी कर्ड ऐसे सदस्य हैं।

इस गलती का मूल कारण हमारा मैन्सर बार्ड हैं, इसका स्तर दिन-प्रति-दिन गिरता जा रहा है, गानों का स्तर गिरता जा रहा है। में आपसे प्रार्थना करूंगा कि आप इस क्षेत्र में कुछ स्धार करें। यह हमारे पास एक ऐसा साधन है जिसके द्वारा हम लोगों का चरित्र निर्माण कर सकते हैं, देश-भक्ति की भावना उनके अन्दर भर सकते हैं -- लीकन आपका बोर्ड इस तरफ ध्यान नहीं दे रहा हैं। लोगों के अन्दर विलासिता बढ रही हैं। अश्लीलता बढती जा रही हैं।

भारत की फिल्में विदेशों में बड़ी प्रसित्ध हैं, बड़ी लोकप्रिय हैं, लेकिन वहां की जनता को भारत की फिल्में देखने को कम मिलती हैं। पता नहीं हमारे यहां से ही विलम्ब से भंजी जाती हैं या वे लांग उनको विलम्ब रो मंगात है । वहां पर जो भारतीय और दूरारे लोग रहते हैं वे भारत की फिल्मों को उन की हालत बड़ी खराब हैं। आप किसी भी बहुत अच्छा मानते हैं", उन से प्रेरणा सिनेमाघर में जाएं, बड़ी गन्दी आर बेहुदा लेते हैं. उनको पता चलता है कि हालत में हैं. फिल्म चलती हैं, देखने बाले हम क्या कर रहे हैं। दूसरी और यूरोप का वहां बैठे-बैठे दम घटता हैं। उसको अच्छा में जो फिल्मों बनती हैं उनका प्रचलन यहां नहीं लगता। इसलिए आप ऐसी योजना बनायों तंजी सं वहां के रीति-रिवाजों को यहां पर फॉला रहे हैं, हुए हों, साफ-स्थरे हों, अच्छे ढग से बने हों जब कि यूरोप की ये फिलम" हमारे देश के जिससे वहां पर बैठने के बाद-दर्शक के मन म लिये ठीक नहीं हैं । वे फिलम जब यहां पर आकर्षण पेदा हो और वह महसूस कर कि में चलती हैं तो इतनी भीह होती हैं कि 5 रुपये एक अच्छे स्थान पर बैठा हूं हाल का जो असर का टिकट ब्लॅक में 15 रुपये का विकता हैं हैं वह भी उसके मस्तिष्क पर पहला हैं। इसलिए

को देखने जाते हैं, जिनसे उनके मन के अन्दर उत्तेजना पेंदा होती हैं, काम-वासना ज्यादा पेंदा होती हैं। ऐसी विदेशी फिल्म वन्द होनी चाहियो तथा भारतीय फिल्मो को अधिक मात्रा मी विदेशों को भेजने का प्रबन्ध कीजिये।

हमारा जो सत्तारूढ दल हैं आम ताँर पर उस की यह पालिसी हैं कि जिन फिल्मों में उस की आलोचना होती हैं, उन को सेन्सर बोर्ड इजाजत नहीं दोता । सेन्सर बोर्ड को इस प्रकार के आदेश दिये गर्थ हैं, वे एसी फिल्मी पर पाबन्दी लगाते हैं। देश की जनता की जो परेशानिया हैं, उन की जो कठिनाइयां हैं वे भी देश के सामने आनी चाहिये।

आप ने एक अच्छा काम किया हैं। कला के विकास के लिये. कलाकारों के प्रशिक्षण के लिये आप ने एक ही स्थान पर एना मं टीनग स्कूल खोला हैं-में चाहता हुं कि यह अनेक स्थानी पर होना चाहिये। यह जरूरी नहीं हैं कि जहां फिल्म बनती हैं. वहीं पर ट्रीनंग स्कूल खोला जाये। जब भरती के लिये इन्टरन्य होता हैं तो बड़ी लम्बी क्यू होती हैं और अधिकांश लोग रह जाते हैं । में चाहता ह्रं कि हर प्रदेश म" स्कूल खोलिये जहां लोगों को ट्रीनग मिल सके और अच्छे कलाकारों का निर्माण हो. अच्छे कलाकार ही आगे देश का मार्गदर्शन सकीं। में आशा करता हूं कि आप अधिक मात्रा म स्कूल खोल गे।

देश म' आज जिसने सिनेमाघर चलते हैं कर रहे हैं, कि जितने सिनेमाघर हैं वह अच्छे और सर्ज और लोग उनमें दिखलाई गई अश्लीलता आप अच्छे हाल बनवाने का प्रयास करें।

में ने जो दो तीन बातें उठाई हैं उनको ठीक प्रकार से लागू करने का प्रयास करेंगे। साथ ही यह भी कहना चाहता हुं कि इस बिल में बहुत जल्दबाजी की गई है और जितने भी वक्ता यहां पर बोले हैं उन्होंने इससे अपनी सहमति व्यक्त नहीं की हैं इसीलए मंत्री जी इसको वापिस ले लों तथा विस्तार करके दूसरा बिल लायों जिसरी इस उद्योग में जो कलाकार और कर्म-चारी हैं उनका भी कुछ हित हो सके।

एक बात और हैं कि जो बड़े-बड़े एक्टर हैं उनका जो जीवन हैं वह राजा-महाराजाओं से कम नहीं होता, वे अपने ठाट-बाठ पर बहा पैसा व्यय करते हैं। उनके पास जो काला धन हैं उस पर भी अंक श लगाने का प्रयास होना चाहिए। इतना ही में कहना चाहता हुं।

SHRI AMRIT NAHATA (Barmer): Mr. Deputy-Speaker, Sir, the tilms in our country are not organized as an industry. It is a misnomer to call it a 'im industry. It is at best a trade or a business or commerce; we can call it a show-business. There is nothing wrong with our best in the world. And still the films that situation. are exhibited in our country leave a lot to be desired. I am not going to disa crime and violence film from a social to it because that Even a religious film can be a very bad say that once films are nationalised, crude. vulgar anđ of the films that are exhibited in country today are bad, ugly, crude, ob- pagating certain policies,

अन्त में में मंत्री जी से प्रर्थना करूंगा कि vulgar tastes of the masses. This is the basic question. How is it that these directors who are technically very competent, who know how to handle the medium, these very musicians who can compose the most melodious tunes in the world, these very singers whose melody is comparable with the best in the world, these very actors and actresses whose histrionic talents are comparable with the best in the world, these people are giving us bad films? It is said that they produce what is required or what is desired by the audiences. This is an argument which does not stand reason. Did the people ask some industrialist to manufacture the Lux Soap ? Nobody does any demand survey. It is just the reverse. When a particular type of films are shown to the people repeatedly one after another, the tastes of the people are conditioned. I entirely agree that it is very difficult for a good film to succeed at the Box Office today.

That is why dozens of films, indeed very good films, are lying in cans and no distributor is buying them, the reason being that the tastes of our people have been conditioned and circumscribed by a partipeople. Our artistes, actors and actresses, cular type of vulgar films. No amount our technicians, our directors, our musi- of half-hearted measures, no amount of cians and singers, are comparable with the patch work here and there can remedy the

Sir, I have never demanded nationalisatinguish a religious film from a sex film or tion of the film industry and I am opposed does not help. Of film. That is not the correct distribution, course, theoritically, it is possible as they That is not the correct distinction, only films we will have shall be the films The distinction is whether a film projects about family, films about the Five Year things in a beautiful way, in a sensible Plans, films about the public undertakway. If it appeals our sensitivities, if it ings and films about the Government poliappeals to our finer instincts, if it cultivates cies and all that. I do not see anything our tastes of aesthetics, it is a good film. Wrong in that. If art is hired for adver-Nude in itself is nothing. There are nudes tisements, nobody raises an eye-brow. If which are beautiful, there are nudes which house-wives are used to publicise or adverobscene, tise aspro or saridon or cigarettes, nobody What I mean to say is that most raises an eye-brow. But if these very meour dia are used for family planning, for proobjection scene, and they cater to the lower and raised that it is propaganda. After all,

[Shri Amrit Nahata]

all art is propaganda. Still, I do not plead producer invests a small initial sum. for the nationalisation of the film industry, he takes half a reel or a reel of the film, I was trying to find out and place before gets it processed and shows it to the disyou the reason why the best of the people tributors and then sells it. Those distribugive us the worst of the films. The rea- tors, one or two of them, who want to son is the domination, the octopus of private finance over this industry. That will pay money in instalments This is how is the basic reason...

AN HON, MEMBLR. Very correct.

SHRI AMRIT NAHATA : The Piivate financier in the form of distributor. in the form of exhibitor are the immediate audience of a film producer. And what is the film producer? He is a proposalmaker and a proposal-seller The Indian film producer does not do anything. He does not direct the film, he does not write the film, he does not do anything in the making of the film. He does not even process the film. He makes certain proposals. To-day in India's film industry. everything has a price If I take a particular actor and a particular actress with a particular music director, it has a price So, I make a proposal and sell it. My immediate audience is not the people who will be coming to the theatres to see the film. My immediate audience is the film distributors. And most of these film distributors are ignoramuses, they are idiots and stupid people who have heard names of Prem Chand or Tagore They are black-marketeers, racketeers and smugglers and what not. They are gamblers essentially and they are suffering a lot. Most of the distributors go bankrupt within a couple of years. Still m a spirit of gamble they enter the industry and they buy the films and they dictate the terms. They say, 'No. There must be a cabaret dance here.' And the poor producer asks Director, 'You must introduce it' and he has to introduce a cabaret dance. If he does not, his film will not be sold. If it is not sold, he cannot get finance. No producer invests any amount, substantial money in the films. . .

SHRI N. K. P. SALVE: The is film man speaking.

SHRI AMRIT NAHATA: The grip buy the film for a particular termory, the film will proceed further and will be completed.

> So, the financier is the distributor and the distributor also does not pay from his own pocket He collects advances from the exhibitors and the cycle goes on Nobody invests money from his own pocket Ultimately, it is the cine-goers who finance the film at the window. This is basic reason

> That is why I say, liberate the Llm producer or the Director or the technician or the writer from this octopus gup of private finance and these very directors these very technicians and these . ry musicial's will give us good films and beautiful films

> How to do that? There are various ways I can place a very concrete suggestion. Let the Government of India constitute a Film Corporation of India This Film Corporation of India shall be manned by anybody who has directed at least one film during the last three years and all directors will be members as also technicians except the producer because, as I have already sud, the producer nobody in the actual making of the films.

15.00 hrs.

The Directors, the Actors, the Music Directors, the Editors, the Cameramen, all these can be Members of the 1 ilm Corporation of India. Let that Film Corporation body be democratically constituted, let it be democratically run. Some membership should be open to anybody who is qualified and trained under ceitain educational film institutions being run this very Film Corporation of India. This shall have monopoly of making films Its entire financial responsibility should taken up by the Central Government That is my submission. If such a financial responsibility is undertaken by the Central ciers, I am sure you will have good films laymen who go and see them. in this country. That is all that I wanted to say.

DR. KARNI SINGH (Bikaner): welcome the opportunity in this House for Members to discuss the Cinematographic Act and other matters connected with it. There is no doubt that in the last few years, the Indian Motion Picture Films improved in quality. I remember, in my college days, most college students considered it a waste of time to go and see Indian films. But in a very short span of time today you have seen that we make some of the finest films in the world and we can rightly be proud of them. It has just been mentioned about Shri Satyajit Ray. I think his name is so famous that even foreigners think that they have got a lot to learn from his art and technique.

SHRI AMRIT NAHATA: Please excuse me for this intervention, but I have a serious intervention; the first film that Shri Satyajit Ray made could not be finished because he could not find a single buver and it was the West Bengal Government which came to his rescue and the first film, that is, Pather Panchali, was finished.

PROF. MADHU DANDAVATE: It is not a pett intervention, it is a pretty intervention!

DR. KARNI SINGH: I agree that very often very high standard of art can very easily go over the heads of masses and very often prove a flop although in later years the same film may be a great success.

I think that that picture was a flop cause another bad and vulgar picture was films, what type of a country are we going available in the market.

DR. KARNI SINGH : Sir, I hold the view that movies and television entertain- shape or form is necessary. I am ments have an educational value. There- opposed to art. I fore it is essential that Government in some amateur photographer. It has been

Government and if in this way they are that are put up before the masses so that liberated from the grips of private finan-they do not hurt the sentiments of the

I had two occasions which make me think seriously about these cinematographic and censorship aspects. One was friend of mine was playing golf with me. I met him in the golf club and he told me that his son had come and asked him one thing. He had a girl friend and he usked whether he could bring his girl friend along and could he use his house, father's house. As adult human beings, we are concerned with this because this is a phenomenon that they are learning from foreign films. You cannot say that any amount of liberty can be given to film producers to protect any aspect of life because it may not correspond with the Indian way of life, Indian way of thinking. Another occasion this. There was a theft at the National Museum and when the thief was caught he said that he was influenced by some of these western films that glorified thievery and crime and all that kind of thing, how to steal a million and how the most elaborate modern scientific means were used to break open bank safes. Now you have only to go and see certain movies today, not so much Indian films, but films. I do not know the reason why such Western films are permitted to come to India. Every film that you see is connected with violence and crime. Actually I once wanted to write to the Minister after seeing two or three foreign films. Here what was the idea of prohibiting first-class epics made in other from coming into this country and allowing the third class murder mysteries depicting violence, thefts, arson, murders and SHRI R. S. PANDEY (Rajnandgaon) : killings ? If the youth of this country be- are going to be exposed to this type of to build for the next generation?

Therefore, I feel that censorship in some consider myself my shape or form of consorship controls the hobby. I make amateur movie films. I type of films and television programmes do feel that art should not be smothered or

[Dr. Karni Singh]

controlled. But, where art gets off and phornography enters, that is a very thin dividing line. I think even the Western world which has experimented it, makes the obscene phornographic films available to every man who wants to see it, are now having second thoughts. I do not really know whether it is really improving Deputy Speaker, Sir, I must congratulate their society at all or whether it is only something that caters to their baser instincts.

the hon. Minister that board must consist of teachers, doctors. psychiatrists not just anybody, but, people who deal with the human mind or who very root of this problem. In the name deal with the minds of India's youth. I think they will be far more capable telling the censors as to what types of films whatever they want. What is it that we are should be made available to the youth. I trying to encourage in this country? What am not opposed to the liberalising of the is it that the younger people want? Some censorship too. I do feel that. I would people say that it is the younger people like to see movie films and take my child- who want to see this type of films. Only ren and wife who will sit with me and the other day or rather only yesterday or enjoy the films. I mean what I call the day before, on TV they had carried a family films. I have seen some films with my sample survey. And that was shown. A adult son and daughter and have extremely embarassed. You may turn it that you see the films?' To this they round and say you are a prude. After replied we see that because nothing better an average all I am Indian being and so I feel that there are certain not want to see any films other than the norms in which we, the Indian people, sex films in the most lurid form. I took have been brought up in- It sometimes my son with me to see the film. He later hurts us to see that norms destroyed in told me that he would not like to see such front of our very eyes, and in front of our films. I would ask Mr. Daga, would you children. As Mr. Pandey said when we like this thing to be done by your own see such movies, along with our children, sister or daughter? Or would you like we are greatly embarrassed. Therefore, a thing to be done by your own son? some kind of censorship is necessary. I The immoral thig is one which when done would only make an appeal to the Hon. or spoken either hurts yourself or the Minister that let him not be carried away society. by the concept of art or that kind of thing. You have to guide the nation and the people what types of films and T. Vs. are going to be shown to the masses in this country. You have to produce films for the generation of young men and women of tomorrow who are going to be first-class decent human beings given the proper conditions.

I think you can do it. But, for that, you will need the help of the psychiatrists, teachers, doctors, writers, philosophers, thinkers etc. on censorship boards. I hope you will utilise their talent that is available in the country.

SHRI VASANT SATHE (Akola): Mr. the hon. Minister for bringing forward this Bill. Although I do feel that this is a half. hearted measure, vet I feel that something is better than nothing. This will be an im-I would like to make a suggestion to provement over the present consorship sysyour censorship tem. That is why I am congratulating him.

> But, I feel that we have to go to the of freedom, we say that films too should in be given complete freedom to produce felt question was asked: 'Young men, why is human is available.' Even a young man does

> > For, you are living in a society. If you were alone in a jungle, you can do what you like. If my friend Mr. Naik was alone in a jungle and there was no other person at all . . .

> > SHRI B. V. NAIK (Kanara) : I am in a political jungle.

SHRI VASANT SATHE. I agree he is.

SHRI R. S. PANDEY: Why does he suppose? Suppose he is in a jurgle, then they trying to show to the young men? what happens? Suppose a sher comes?

SHRI VASAN'T SATHF: If he were in a jungle he can do whatever he likes. The 'Sher' would refuse to touch him.

Unfortunately, even from the point of view of art. I say that the censors have totally failed in doing their duty. Even from the art point of view, sexual relationship or intimacy can be depicted a very artistic. civilised and manner. You do not have to depict two human beings, a young man and a girl as you would depict an animal, a dog and bitch. Aesthetically there is something enpobling in a man and a woman. I have seen the film 'Bobby' and I do not agree with my friend Shri N. K. P. Salve has said. I do not know if he has really seen that film. It is a very refreshing film. A young boy and a girl come together. I do no. think there is anything to object to except the losing of the key and that song. Otherwise, what does the film try to depict ? I am not talking of the young man and girl coming together, but they are trying to show that they elope and run away and their parents cannot help; they run away against society and against their parents.

SHRI N. K. P. SALVE: Two minors.

SHRI VASANT SATHF: If a young boy and girl at the age of 16 or 17 come together, there would be nothing unnatural in it. If it were shown instead of this that the parents had such patience and the girl could go for higher education and read and then they could come together, that would have been some- boxing. I really do not understand try to commit suicide . . .

SHRI N. K. P. SALVE: Unsuccessfully.

SHRI VASANT SATHE: What

It was something unnatural.

The other day, I saw a film much publicised: Bikini on the Beach standable. But why have Bikini on the road from Bangalore to Bounday midway on a rock? What is this sense of proportion or propriety?

SHRI N. K. P. SALVE: That is the Information and Broadcasting Ministry.

SHRI VASANT SATHE: What is the whole object of this medium? This medium in this country must encourage young men or those who see them, apart from entertaining them, to be creative young men. It must encourage them for some higher values to build this nation. But does it do that? What is being shown is only escapism. What the young men cannot have in real life they like to see for two hours in the film or on the silvery screen. This is why they see films. Are we not going to have some basic objectives? Otherwise, we shall be getting into a vicious circle and producers would come forward and sav 'What can we do? Only such types of films are asked for by the people; therefore, we must produce them and make money'. Then, you more of that type of taste and more of such things are asked for by the people and so there is more and more vulgarity and lewdness and violence and so on.

Again, what an amount of violence is an influence that the boy could have had shown in our films; I had fortunately something to do in my college days with the gentleman's art of self-defence. known as thing ennobling. But what does the film type of violence that is being shown in show? It tries to encourage them by these films. A man is going on boxing saying that the best thing that should be and bashing for five minutes at the other done is to elope with his girl and then man, jumping, kicking and doing all sorts of things, but there is no harm at all.

[Shri Vasant Sathe]

With one blow you can knock out the other man and he will never get up. But here you can go on giving blows after blows to the other man.

SHRI N. K. P. SALVE: Will he demonstrate it to the Minister?

SHRI VASANT SATHE: What is the reaction? In colleges, I have seen young boys doing this. Just to impress the girls they pick up a fight and they go hitting. What are you trying to encourage? Why do you allow such type of violence to be shown, scenes steeped in violence and glorifying violence too ?

There is another aspect. This is about the blackmarketeers and smugglers. Do you know that in most of the films the smugglers are shown as fellows, living a most luxurious and nappy and rich life. Will this not tempt the young mind emulate them? You may say that for the sake of the story it is necessary. A man wants to make a film and wants to make easy money. But what is its impact on the young mind?

Government must lay down some guidelines. Of course, there is an examining committee. There is a revision committee. There is an appellate board, tribunal and then Government. In between, there is a reviewing authority. Why this duplication and multiplicity of organisations? Why should Government not t ave a committee of public men to give clear it will give better results.

try to see that we create and use this thing very medium for the good of the country, for context of and moral fibre of the youth of country.

PROF. MADHU DANDAVATE (Rajapur): The contents of this Bill very clearly reveal that our Government is the saddest victim of the generation gap. The object of the Bill is to streamline the machinery so that examination of films, provision of certificates for films for exhibition outside India and all other related problems can be tackled quite effectively. Therefore, an amendment is sought to be made through this Bill to see that the entire structure of this machinery and organisation is totally changed, in a way it is streamlined. But I am afraid if the machinery as proposed in this Bill is accepted and implemented, elements extraneous to art will be introduced into the film industry in this particular process of censorship, and there is nothing more dangerous to the content of art than elements extraneous to art being superimposed as a superstructure on the structure of art itself

A piece of art must be judged solely by its inner sovereign values. To my mind, these inner sovereign values of ait can be nothing else but the sensitivity of art, the transparency of art, the intensity of art, the highest significance of art from the point of view of expressing life as it exists. If the life is ugly, even the depiction of ugly life can be the most beautiful piece of art. Let us not go into this debate whether nudity is vulgar or else is vulgar. In a piece of art even an aristocrat who has been clothed right from top to bottom can be an expression of the most vulgar thing in life and the nudity of guidelines? Of course, these guidelines an Adivasi woman who is hunted in our have been there. Only they have never present-day society, when she is seminated been implemented. If this is done and if and raped by an aristocrat, can be the you are strict on some films, I am sure most beautiful depiction of a piece of art. Such elements of rape and violence introduced into the film might, if taken in iso-I wish you godspeed. The only thing is, lation, appear as something crude, some-But in obscene. a piece of art, if it the good of the people. In the name of is properly fitted in, probably even that freedom, let us not spread depravity in piece of rape or the action of rape might this country. Let us not erode the values itself reveal the pity of the audience for our that victim and probably the noblest and the sublimest feelings of the audience can scene and as extraneous to art.

Someone has rightly said that an artist expresses only the mode in which he can conceive life at all. To him what is dumb are indicated there. is deaf and therefore expression is the soul of art. The sense of art is in the sensititruth and beauty. If that is the soul and thing vulgar the spirit of art, the expression of art is not to be curbed; the expression of art is or bad art. I think even the most sonot to be stunted. I am afraid the type called vulgarity, if depicted in a manner, of bureaucratic machinery that you are proposing, the various types of liaison and duplication of machinery that you are suggesting, will not enhance the prestige and the content of art. I am sorry to say that it will bring about the stunting in a particular and stifling of that particular piece of art.

The moralists talk so much of obscenity, of nudity, of the display of sex, of violence and eroticism. I must candidly admit in the context of the entire structure of a beautiful art. all these things. even a cabaret dance, even scene, even violence, even nudity and even the so-called obscenity in that context of the proper liaising and perspective of that art, particular piece of art, can be the most beautiful thing.

I am giving one simple illustration. Many of you must have seen the classic piece of art, Sahib Bibi Ghulam, both in Bengali and Hindi. It has depicted the habit of an aristocratic Bengali of one particular age and he is shown with all his vices. There is adultery there: there is violence there, there are all forms of violence and display of eroticism there. Adultery is displayed there; but it is displayed in such a beautiful manner that when you see adultery there, and when you see all the vices there,-when you see drinking there and when you see the zamin dar forcing his wife to drink so that he is that it is better that in the perspective of can get the vicarious satisfaction that even art, a particular event has to be judged, his pious wife has been forced to drink,— and therefore, I would leave the judgment probably all these things may appear to and the assessment, whether some of the moralists as obscene, but in been put in the proper artistic perspective

be roused. Therefore, mere nudity is not the context of the film, what is the imsomething that can be considered as ob- pression that is created in the audience? It only creates a sense of hatred for the aristocratic zamindar class of that type, and it creates a sense of pity for the victim of that aristocrat. All these things

Therefore, things are ugly or beautiful. vity of its being in close relationship with Oscar Wilde once said that there is noor there is obscene. All art is either good art in the context of a particular situation, may be all right. In isolation they might appear to be very bad. People may say anything about a cabaret dance. even the most vulgar cabaret dance shown shows context, type of aristocratic life one side leading, and probably if the other side of the picture is put in the proper context, in fact, even on the young mind there cannot be any bad effect.

> SHRI N. K. P SALVE: What do you say about the cabaret dance for moneymaking?

> PROF. MADHU DANDAVATE: I am coming to that. I have been weighing my words very carefully, (Interruptions) I have been saying that all these so-called obscene things, weighed in the perspective of art-all these things shown in perspective of the art-actually enhance the situation. If there is vulgarity in life, even by showing the vulgarity in life in the films, you can create some sort of hatred for that type of life. There are dramas and there are films, in which people are shown as addicts to drugs. But after seeing the piece of art, one is not driven to that particular vice, but one is driven to a feeling that something that was shown is a bad thing.

> From that point of view, my contention

or not, not to the bureaucrat but to the It has been stated that in film industri artists, and on that I do not think there there is glamour, dazzling lights, can be any difference of opinion as far as this House is concerned.

In that context, I should like to come to the last point and there I shall refer to the objection raised. If caberet is shown, if smugglers' activities are shown and the ferocity is displayed only in order to play to the gallery it might appear to be a vulgar thing and it will be a vulgar thing. All that is happening as my friend Mr. Nahata has righly pointed out. It is only because a few private financers, who control the production of films produce films for profits, but they do not produce beautiful pieces of art. The remedy lies in removing a mal-adjustment in the film industry. They should be completely removed and a balance should be struck and proper guidance should be given even for financial motivations. Then the moralist will not have to draw wrong lessons; they may not have to strengthen the censor machinery. They have to strengthen the machinery of art Art has to become a pivotal point of the entire machinery and not a few Government bureaucrats, m which case, possibly all this controversy go into the history of censorship in this arising out of the Bill will end. second point, therefore, is that since the 1898 in this country machinery provided for the Bill will not was passed and a board of censors was be able to fulfil this basic task, this House set up. In 1958 they provided two caleshould throwout this Bill lock stock and gories of films (U) and (A) barrel.

Bill has given us a chance to discuss the We shall now take up Private Members film industry Much of my worl, been lightened by what Prof. Mukherjee and Shii Nahata said regarding the background of the film industry. So much has been said about censorship in India that I do not want to go into that aspect This matter was discussed by the committee consinsting of knowledge people under the Chairmanship of Mr Khosla who took marathon evidence in this matter and that committee has come to certain conclusions There were also certain Members and I think their opinion has to be considered.

manship and everything. On the other side the industry has poverty, qualor and hunger as also the pitiable life of the workers in the film industry. Unless we between these achieved some cohesion two-the glamour on one side and pitiable conditions on the other side. I do not think any rapport can be there. Shri Gujral is heading the Ministry and he has understanding and involvement in the m-We expected a somewhat resdustiv In 1969 when I disponse from him cussed the matter of formation of the hlm council Shii Gujral was good enough to give an assurance on the floor of the House that this council would come very soon. Unfortunately five years have passed, but nothing has been done. Two years ago, on a private Member's resolution we discussed labour relations in film industry and the Labout Minister gave us an assurance that legislation was coming Again nothing his been done We do not know in which way the industry is being tackled

In the context of this Bill it is better to The original Act was passed in My country in 1952 an Act

MR DEPUTY SPEAKER. You SHRI N. K. SANGHI (Jalore) This continue your speech on the next occasion has Business

15.29 hrs.

WORKMEN'S COMPLNSATION (AMENDMENT) BILL*

[AMENDMENT OF SECTIONS 2, 3 FIL.]

SHRI P. M. MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.